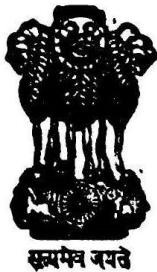


**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY SIXTH REPORTS  
(ENGLISH VERSION)**



**FIFTH LOK SABHA**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## SIXTEENTH REPORT

(Fifth Lek Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixteenth Report.

2. The Committee met on the 8th August, 1972, for—

- I. Allocation of time to the Resolutions at item Nos. 2 to 4 set down in the List of Business for Friday, the 11th August, 1972.
- II. Classification and allocation of time for discussion of the Bills (vide Appendix) under clauses (b) and (c) respectively of Rule 294(1) of the Rules of Procedure.
- III. Reconsideration of the classification of the Payment of Bonus (Amendment) Bill, 1971 (Amendment of sections 2, 10, etc.) by Shri Madhu Dandavate.

### *Allotment of time to Resolutions*

3. The Members who had tabled the resolutions were invited to attend the sitting. Shri Naval Kishore Sharma attended.

4. The Committee recommend the allocation of time as follows:—

- (1) Resolution regarding problems of economic stagnation of West Bengal. 2 hours
- (2) Resolution regarding salary and allowances of Ministers. 2 hours
- (3) Resolution regarding rise in prices of essential commodities. 2 hours

### *Classification and allocation of time to Bills*

5. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

### *Reconsideration of the Classification of a Bill*

7. The Committee then considered the request of Shri Madhu Dandavate to reconsider their earlier decision (vide Seventh Report) and place his Bill, namely, the Payment of Bonus (Amendment) Bill, 1971 (Amendment of sections 2, 10, etc.) in category 'A'. Shri Madhu Dandavate, who had been invited, attended the sitting.

On reconsideration, the Committee recommend that the Bill might be placed in category 'A'.

**Recommendations**

8. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the reclassification of the Bill, as shown in paragraph 7 above, be agreed to by the House.

NEW DELHI;

August 8, 1972.

Sravana 17, 1894 (Saka).

**G. G. SWELL.**

**Chairman,**

**Committee on Private Members' Bills  
and Resolutions.**

**APPENDIX**

SL No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Bihar Atomic Authority Bill, 1972 by Shri S. M. Banerjee.	65 of 1972	B	2 hours
2	The Caste System (Abolition) Bill, 1972 by Shri Yamuna Prasad Mandal.	63 of 1972	B	1½ hours
3	The Constitution (Amendment) Bill, 1972 (Amendment of Ninth Schedule) by Shri C. K. Chandrappan.	68 of 1972	B	1½ hours
4	The Constitution (Amendment) Bill, 1972 (Amendment of Ninth Schedule) by Shri C. K. Chandrappan.	70 of 1972	B	1½ hours